[Mr. Chairman.]

"...I regret to say that my eye sight is still giving me trouble ior which I am hardly in a position to attend the Session for some time yet. I shall, therefore, request you to be so good as to ask on my behalf the permission of the House to excuse my absence for a further period of at least the next Session."

Is it the pleasure of the House that permission be granted to Shri C. C. Biswas for remaining absent from all meetings of the House during the current session?

(No. hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

### MESSAGES FROM THE LOK SABHA

## i. THE WAKF (AMENDMENT) BILL, 1959

## n. THE STATE BANK OF INDIA (AMENDMENT) BILL, 1959

m. Rajasthan and Madhya Pradesh (Transfer of Territories) Bill. 1959

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

#### Ι

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Wakf (Amendment) Bill, 1959, as passed by Lok Sabha at its sitting held on the llth August, 1959."

#### II

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the State Bank of India (Amendment) Bill, 1959, as passed by Lok Sabha at its sitting held on the llth August, 1959."

# Lok Sabha Ill

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Rajasthan and Madhya Pradesh (Transfer of Territories) Bill, 1959, as passed by Lok Sabha at its sitting held on the llth August, 1959."

I lay these three Bills on the Table of the House.

## OBSERVATIONS FROM THE CHAIR ON GOVERNMENT BUSINESS

MR. CHAIRMAN: I looked into the proceedings of yesterday's meeting and I found that the House had to adjourn at five minutes after one. One Bill was withdrawn and another Bill though mentioned in the Order Paper, could not be taken up yesterday. It is a matter of regret that on the very second day of the Session we had to adjourn at 1.5 P.M.

SHRI BHUPESH GUPTA (West Bengal): I am glad that you have mentioned this thing. I wanted to make a submission. We have a little grievance over this matter. First of all, it is very right that you should have mentioned about the manner in which it was withdrawn. We were not even consulted, nor even informed.

MR. CHAIRMAN: I have nothing to do with it.

SHRI BHUPESH GUPTA: We have a grievance because the Opposition has to be told when the Government decides to withdraw a Bill in this manner. In the middle of the discussion suddenly the Minister made a statement saying that he was withdrawing that Bill, the Lady Hardinge Medical College Bill, and he said that he was doing so because differences had been expressed. No one from this side had spoken; only the Congress Members had spoken. Now, am I to

understand that this House is the Congress Parliamentary Group? Just a word came from the Prime Minister and suddenly he got up and sprang a surprise. We were not even given a chance.

ME. CHAIRMAN: That problem was raised and disposed of yesterday.

SHRI BHUPESH GUPTA: I said some other things.

SHRI H. P. SAKSENA (Uttar Pradesh) : There is a fundamental mistake in the statement of Mr. Gupta . . .

SHRI BHUPESH GUPTA: If I am mistaken fundamentally, then you may correct me.

MR. CHAIRMAN: All that I am worried about is this.

SHRI BHUPESH GUPTA: I wanted this matter to be gone into by you. The Minister could have come and asked us, could have wanted our opinion. For two days, but for the Question Hour, the time was wasted and the sole responsibility must rest On the Government which does not even know how to conduct the business of the House.

MR. CHAIRMAN: Sit down. Don't talk too much. You spoil your case by talking too much.

SHRI BHUPESH GUPTA: I want a stricture on the Government from you.

MR. CHAIRMAN: Government may press, withdraw or do whatever they like with a Bill. All that I say is that in yesterday's Order o'f Business you found not merely the Lady Hardinge Medical College Bill but also the other Bill, Prevention of Cruelty to Animals Bill.

SHRI V. K. DHAGE (Bombay): There was also a third item, Sir.

MR. CHAIRMAN: Not for yesterday. I have got the Order of Business with me. These two were there. It does 31 RSD—4.

not look well that on the very second day we should adjourn at five minutes after one.

SHRr BHUPESH GUPTA: People laugh at us.

MR. CHAIRMAN: At you? That is all right.

SHRI BHUPESH GUPTA: Many of them, at the Rajya Sabha.

MR. CHAIRMAN: No.

## THE PREVENTION OF CRUELTY TO ANIMALS BILL, 1959

THE DEPUTY MINISTER OF AGRICULTURE (SHRI M. V. KRISH-NAPPA): Sir, with your permission and with the permission of the House, I beg to move this motion in a slightly amended form with a view to increasing the number of members of the Joint Committee to 45, fifteen from this House and 30 from the Lok Sabha.

Sir, I move:

"That the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely: —

- 1. Shrimati Lakshmi N. Menon
- 2. Shri Jai Narayan Vyas
- 3. Dr. M. D. D. Gilder
- 4. Shri K. Madhava Menon
- 5. Shrimati Chandravati Lakhanpal.
- 6. Prof. N. R. Malkani
- 7. Shri Amolakh Chand
- 8. Shri Tajamul Husain
- 9. Shri Onkar Nath
- 10. Shri V. C. Kesava Rao
- 11. Dr. H. N. Kunzru
- 12. Shri Lalji Pendse